

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

205. C.P. (IB)/376(MB)2024

IN THE MATTER OF

Indiabulls Housing Finance Limited

VS

JBCG Advisory Services Pvt. Ltd.

Section 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 04.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:- Adv. Karan Luthra (PH)

For the Respondent:- Adv. Nausher Kohli (PH)

ORDER

Adv. Nausher Kohli appearing on behalf of Respondent prays for time to file the reply. Let the reply be filed within a period of 2 weeks from today by serving an advance copy to the counsel opposite and also to furnish the hard copy for the Bench. Adjourned to **01.08.2024** for arguments.

SD/-
MADHU SINHA
Member (Technical)
//Anmol//

SD/-
REETA KOHLI
Member (Judicial)